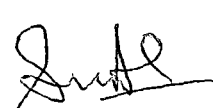


C. A. T. Bench, Jaipur

Date of Order	Orders
10.1.2001 City Bench 11.1.2001 Received copy 8.12.1.2001 14/2001	MA 5/2001 with CP 44/2001 (OA 280/96) Sh. P. P. Mathur, counsel for the petitioner Sh. Hemant Gupta, proxy counsel for Sh. M. Rafiq, counsel for the respondent MA 5/2001 is listed for disposal, in which prayer has been made for exemption of personal attendance of the alleged contemner of Anwarud Din Singh, Dain, W/By Jaipur. In perusal of the application it appears that the order dated 10.1.2001 has been withdrawn by order dated 29.12.2000. Learned counsel for the parties have admitted this fact now that in view of the order passed on 29.12.2000 the grievance of the petitioner has been addressed at present. Therefore, there is no useful purpose to keep pending the CP. In view of the discussions as above and the order passed on 29.12.2000, we are of the opinion that the CP does not subsist and we, therefore, dismiss this CP and notices issued against the alleged contemnors are discharged. In view of the disposal of the CP, MA 5/2001 also stands disposed of. The aforesaid CP is listed on 16.1.2001, which need not be listed as we have already disposed of the same by the order passed today. ✓  S. K. Agarwal Member (Judicial) GOPAL SINGH ADMINISTRATIVE MEMBER